

**Central Administrative Tribunal
Ernakulam Bench**

OA No.330/2012

Wednesday, this the 18th day of November, 2015

CORAM

**HON'BLE MR.JUSTICE N.K.BALAKRISHNAN, JUDICIAL MEMBER
HON'BLE Mrs. P.GOPINATH, ADMINISTRATIVE MEMBER**

Ramachandran.A.,
S/o Late Parameswaran Namboodiri
Alakkode Illam Neelayi
Puthariadukkam P.O.
Neeleswaram, Kasaragod.

Applicant

By Advocate:

Mr. Krishnadas P. Nair)

Versus

1. Union of India represented by
Secretary to Government
Department of Posts
New Delhi-110 001.
2. The Central Provident Fund Commissioner
Bhavishya Nidhi Bhavan
14, Bhikhaji Cama Place
New Delhi-110 001.
3. The Regional Provident Fund Commissioner
Bhavishya Nidhi Bhavan, Pattom
Thiruvananthapuram-695 004.
4. The Assistant Provident Fund Commissioner (Admn)
Sub Regional Office
Kochi-683 018.
5. The Regional Provident Fund Commissioner
Sub Regional Office, Kochi-683 018.

Respondents

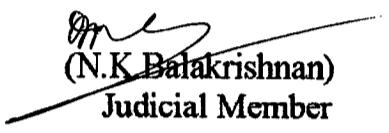
By Advocate:

Mr. Thomas Mathew Nellimoottil (R1)
Mr. N.N.Sugunapalan, Sr. (R2-5)

The OA having been taken up on 18th November, 2015, the Tribunal delivered the following order on the same day:-

ORDER (oral)**By N.K.Balakrishnan, Judicial Member**

On 16th November, 2015 when the case was called up, the applicant's counsel was not present. Today also, the counsel is not present. Hence OA is dismissed for default.


(Mrs. P. Gopinath)
Administrative Member
(N.K. Balakrishnan)
Judicial Member

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